

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.211- IA/817(AHM) 2024
In
CP(IB) 669 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Harish Vedkumar Anand Proprietor of Anand EnterprisesApplicant

V/s

Radha MadhavCorporation LtdRespondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Masoom Shah, Advocate

For the Respondent : Mr. Prayuj Sharma, Advocate for R-1 (NSE)

: Mr. Amar Bhatt, Advocate a/w.

: Mr. Kunal Vaishnav, Advocate for R-2 (BSE)

ORDER
(Hybrid Mode)

IA/817(AHM) 2024

Learned Counsel for respondents seeks and is granted two weeks' time to file a reply in the matter. Let a reply be filed, with an advance copy to the other side. Thereafter, rejoinder, if any, within a period of seven days, from the receipt of the reply.

Re-list for hearing on 30.08.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

PRAVEEN GUPTA
MEMBER (JUDICIAL)